

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00078/2021

Date of decision: 05.05.2021

CORAM

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Dr. Puneet Setia S/o Late Mr. J.R. Setia, Aged about 43 years, C/o Department of Forensic Medicine and Toxicology, All India Institute of Medical Sciences, Jodhpur Basni Phase-II, Jodhpur-342005. (Presently working on the post of Additional Professor, Department of Forensic Medicine and Toxicology, AIIMS, Jodhpur)

.....Applicant

By Advocate: Mr. Ankur Mathur, present through VC.

Versus

1. Union of India through Secretary, Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi -110011.
2. All India Institute of Medical Sciences, Jodhpur through its Director, AIIMS Campus, Basni Phase-II, Jodhpur.

.....Respondents

By Advocate: Mr. K.S. Yadav, present through VC after getting an advance notice on behalf of the respondents.

ORDER (ORAL)**Per Hon'ble Mrs. Jasmine Ahmed, Member (J)**

Heard.

2. It is the contention of learned counsel for the applicant herein that the applicant has preferred an appeal dated 22.12.2020 addressing the Institute Body of AIIMS, Jodhpur. It is also contended by the learned counsel for the applicant that more than four months have passed but no reply has yet been received from the side of the respondents.

3. During course of arguments, learned counsel for the applicant states that at this stage, the applicant will be happy and satisfied if a direction is given by this Tribunal to decide the appeal of the applicant dated 22.12.2020 (Annex A/10, page 53 of paper book) within a time bound manner. Taking into consideration, the limited prayer of the applicant, we feel it unnecessary to keep the OA pending.

4. Accordingly, we direct the respondents to decide the appeal of the applicant dated 22.12.2020 (Annex. A/10) before 1st July 2021, (by that time six months will also be over) by passing a detailed reasoned and speaking order while taking into

consideration the points raised by the applicant in his representation/appeal dated 22.12.2020 (Annex. A/10).

4. With the above direction, OA is disposed off at the admission stage itself. It is made clear that we have not commented anything on the merits of the case while disposing of the OA.

(ARCHANA NIGAM)
MEMBER (A)

(JASMINE AHMED)
MEMBER (J)

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